

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11439-11440/2019

(Arising out of impugned final judgment and order dated 06-03-2019 in CN No. 444/2004 06-03-2019 in MS No. 35079/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SUKHDEO SINGH

Petitioner(s)

VERSUS

SOHAN LAL &amp; ORS.

Respondent(s)

IA No. 153127/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT  
IA No. 74106/2019 - EXEMPTION FROM FILING O.T.)

Date : 06-01-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Sudhir Naagar, AOR

For Respondent(s) Mr. Dushyant Parashar, AOR  
Mr. Dinesh Pandey, Adv.  
Mr. Manu Parashar, Adv.  
Mr. Muthu Velpalani M, Adv.

Mr. Tanmaya Agarwal, AOR  
Mr. Wrick Chatterjee, Adv.  
Mrs. Aditi Agrarwal, Adv.  
Ms. Shweta Yadav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue fresh notice to the unserved respondent(s), returnable  
in four weeks.

In the meantime, the parties may also complete the pleadings.

(VIRENDER SINGH)  
BRANCH OFFICER

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS